

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 307

IA-1582/2024

In

IB-25(ND)/2021

IN THE MATTER OF:

Volkswagen Finance Pvt. Ltd.

.... Petitioner/Applicant

Vs.

Smt. Pavan Kapoor

.... Respondent

Order under Section 95(1) of the Insolvency and Bankruptcy Code, 2016.

Order delivered on 26.04.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For Applicant : Ms. Usha Singh Adv.

For Respondent : Mr. Pervinder Tanwar, Mr. Shikher Upadhyay, Mr.
Prateek Gupta Advs.

ORDER

IA-1582/2024

The amended memo of party is taken on record.

IA **disposed of.**

-Sd-

(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

ANAND DUBEY

-Sd-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)